

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (DB) No.420 of 2020

Inder Gaur	Appellant
	Versus		
State of Jharkhand	Respondent

CORAM : HON'BLE MR. JUSTICE H. C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : None
For the State : Mr. Shekhar Sinha, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the State had no objection with it and submitted that the audio and video qualities are good.

06/ 25.03.2021 No one appears for the appellant in spite of repeated calls.

On the earlier occasion also, no one had appeared for the appellant in spite repeated calls and even the defects have not been removed.

This appeal has been filed through Jharkhand High Court Legal Services Committee.

Let the Secretary, Jharkhand High Court Legal Services Committee be informed that the Advocate concerned is not taking any interest in the matter, and to make appropriate arrangements, so that the defects in the matter may be removed and the appeal may not be left unattended.

Pursuant to order dated 15.03.2021, required report has been received from the Jail concerned, which shows that steps for granting remission to the appellant is being taken.

Let the report be kept on record.

Put up this matter after four weeks.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)